

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 102**  
**(IB)-1825(PB)/2019**

**IN THE MATTER OF:**

Small Industries Development Bank of  
India

.... Petitioner

Vs

M/s. Radhay Sham Tandon  
Manufacturing Pvt Ltd

.... Respondent

**Order under Section 7 of (IBC) (CIRP)**

**Order delivered on 10.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HEARING THROUGH HYBRID MODE (PHYSICAL & VC)**

**PRESENT:**

For the RP : Mr. Sanjeev Binda RP in person  
For Suspended Board : Adv. Raunak Satpathy, Adv. Ankit Srivastav

**ORDER**

**New IA-31/2024**

Mr. Sanjeev Bindal, RP appeared in person and states that this application has been filed for approval of resolution plan. He undertakes to prepare and file brief note on the resolution plan before the next date of hearing. At request, list the matter on **16.07.2024**.

**-Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

10.07.2024  
Lalit